

12.15 hrs.

ELECTIONS TO COMMITTEES

(i) NATIONAL WELFARE BOARD FOR SEAFARERS

THE MINISTER OF SHIPPING AND TRANSPORT (SHRI KAMLA-PATI TRIPATHI): I beg to move:

"That in pursuance of Rule 4(h) of the National Welfare Board for Seafarers Rules, 1963 the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the National Welfare Board for Seafarers, subject to the other provisions of the said Rules."

MR. DEPUTY-SPEAKER. The question is:

"That in pursuance of Rule 4(h) of the National Welfare Board for Seafarers Rules, 1963, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the National Welfare Board for Seafarers, subject to the other provisions of the said Rules."

The motion was adopted.

(ii) NATIONAL FOOD AND AGRICULTURE ORGANISATION LIAISON COMMITTEE

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHEB P. SHINDE): I beg to move:

"That in pursuance of the Ministry of Food, Agriculture, Community Development and Cooperation Resolution No. F. 10-1/65-FAIT, dated the 9th September, 1966, the members of this House do proceed to elect, in such manner as the Speaker may direct, four members from among themselves to serve as members of the National Food and Agriculture Organisation Liaison Committee, subject to the provisions of the said Resolution."

MR. DEPUTY-SPEAKER. The question is:

"That in pursuance of the Ministry of Food, Agriculture, Community Development and Cooperation Resolution No. F. 10-1/65-FAIT, dated the 9th September, 1966, the members of this House do proceed to elect, in such manner as the Speaker may direct, four members from among themselves to serve as members of the National Food and Agriculture Organisation Liaison Committee, subject to the provisions of the said Resolution."

The motion was adopted.

12.17 hrs.

MATTERS UNDER RULE 377

(i) LAND EROSION IN BIHAR DUE TO FLOODS IN KOSI AND GANGA

MR. DEPUTY-SPEAKER. Matter under rule 377. Already one is there in the Order Paper, Mr. Jyotirmoy Bosu has represented to me about news of some very serious incident that occurred in the North eastern India which has an important bearing on the security of this country and therefore I will admit that also after we have disposed of the first matter under rule 377

श्री जयदेव प्रसाद दास (कटिहार) : उपरोक्त महोदय, उत्तर बिहार के खगड़िया, नीवाछिवा और कटिहार जिल्लों के तटवर्ती लोगों की हालत भीषण बटाव और बाढ़ के कारण अबतही दयनीय हो गई है। नीवाछिवा जिल्ल के पतियामोर ग्राम, जिल की घाबड़ी डाई हवार है और 225 परिवार 1971 में धी कटा था और इस बार भी कोसी के कटाव से कट रहा है, उन की हालत बिनासक है। 1971 में पतियामोर को एक प्रायर्ष ग्राम बनाने की योजना थी, लेकिन बिहार